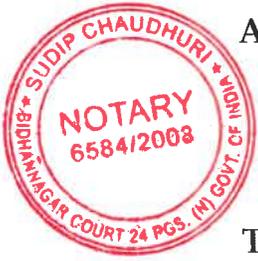


1

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 75/2023/EZ



ANKUR SHARMA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY THE WEST BENGAL POLLUTION
CONTROL BOARD.

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Filed by

DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA

BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 75/2023/EZ



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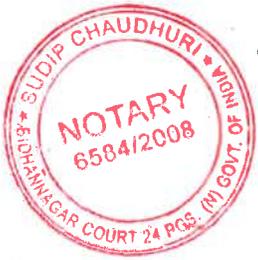
AFFIDAVIT FILED BY THE WEST BENGAL
POLLUTION CONTROL BOARD.

Most Respectfully Sheweth

I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by faith-Hindu, Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District - Hooghly, do hereby solemnly declare and say as follows:-

06 FEB 2024

01. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board (hereinafter will be referred to as the 'State Board') and I am well acquainted with the facts and circumstances of the case. I have been duly authorized by the Respondent No. 07, to affirm this Affidavit on its behalf and as such, I am competent to do so.



02. That, this affidavit is being affirmed in pursuant to the orders passed by this Hon'ble Tribunal dated 28.11.2023 and 05.01.2024.

03. That, in compliance to the order of the Hon'ble National Green Tribunal, the State Board Officials visited the area relating to Barjola/Sarenga Canal in order to ascertain the status of various industrial units in the area and identify the possible sources of discharge to the said canal.

04. That, it was found that the industrial units along the length of the Barjola/Sarenga Canal are mainly situated in the area in and

06 FEB 2024

around the Jalan Industrial Complex, Sankrail Industrial Park and Poly Park. The nature of activities of the units includes mainly godown/warehouse, shops, engineering fabrication, food and food processing, foundries, ferrous and non-ferrous metal extraction, metal surface treatment e.g., spray painting, powder coating, anodizing, galvanizing, acid pickling, electroplating, textile processing activities etc.



05. That, the area was extensively inspected to identify units situated beside the canal which have potential for effluent generation. It was also observed that the metal surface treatment activities like galvanizing, electroplating and textile processing activities mainly generate industrial effluent.
06. That, for the purpose of inspection, teams were formed and the individual units were inspected by the officials for five days. Inspections were conducted to 42 effluent generating units and 22 units were found non-compliant.

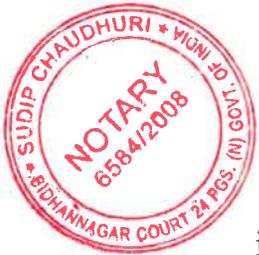
06 FEB 2024

07. That, the non-compliant units were called for hearing before the State Board on 05.12.2023, 12.12.2023 and 26.12.2023 respectively. The proprietor/authorised representative of the defaulter units appeared before the State Board. After hearing the proprietor/authorised representative and taking into consideration the inspection report of the State Board and sample report collected from the State Board's Central Laboratory, the State Board issued the following directions:

- i. The State Board issued closure order on 08.01.2024 to the following units, namely:
- (a) M/s. Priya India
 - (b) M/s. Banchak Industries
 - (c) M/s. A.R. Galvanising Works
 - (d) M/s. Barsha G.I. Concern
 - (e) M/s. Zinc Craft
 - (f) M/s. Ramkrishna Galvanizing Works
 - (g) M/s. New Bharat Industries

Copy of the closure orders issued against the above-mentioned units are annexed herewith and collectively marked with letter "R1".

06 FEB 2024



ii. That, the State Board issued closure order with disconnection of electricity to M/s. R J Tackles Pvt. Ltd. on 15.01.2024.

Copy of the closure order with disconnection of electricity is annexed herewith and marked with letter "R2".

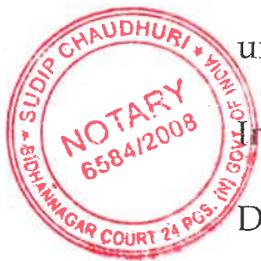
iii. The State Board issued show cause notices on 09.01.2024 to two units, namely, M/s. Rainbow Enterprises, located at Jalan Industrial Complex, Baniarapara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin- 711411 and M/s. Mahadev Fabrics, located at Sankrail Industrial Park, Jaladhulagori, P.O.- Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin- 711302,

Copy of the show cause notices are annexed herewith and collectively marked with letter "R3".

iv. That, the State Board issued directions upon following nine (09) units:

- (a) M/s. New Super Galvanizing Works
- (b) M/s. Sun Galvanizing Works
- (c) M/s. Skipper Ltd (Unit BCTL)

06 FEB 2024



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(d) M/s. IAC Electricals Pvt. Ltd.

(e) M/s. Jindal India Ltd. (Unit-3)

(f) M/s. M.P. Enterprises

(g) M/s. Unique Galvanizing Works

(h) M/s. KCCL Zipall India Pvt. Ltd.

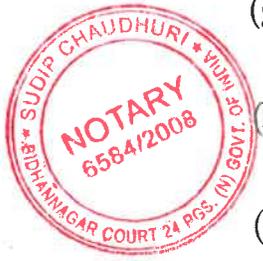
(i) M/s. ASBESCO (India) Pvt. Ltd. (Unit II)

Copies of the directions of the State Board are annexed herewith and collectively marked with letter "R4".

i. One unit had submitted during technical hearing that they have stopped the galvanizing operations at the unit premises. Hence, the concerned regional office was requested to further inspect the said unit and confirm whether the unit has stopped galvanizing activity.

ii. Directions of two units will be issued by the State Board very shortly.

08. That, the graphical representation of water quality of Sarenga Canal for the period 2022-23 is also annexed herewith and marked with letter "R5".



08 FEB 2024

09. It is therefore respectfully prayed that Hon'ble Tribunal may pass such order/orders as it deems fit and proper in the interest of justice.




S. CHAUDHURI
★ NOTARY ★
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs


DEPONENT

06 FEB 2024

SL. NO. 219 24

9

BEFORE THE NOTARY PUBLIC
AT BIDHANNAGAR
DIST.-NORTH 24 PARGANAS

VERIFICATION



I, Sri Subrata Ghosh, son of Shri Biswanath Ghosh, aged about 60 years, by Religion - Hindu, by Occupation- Service, residing at Narkelbagan, Gorosthan, Chinsurah, District-Hooghly, do hereby solemnly declare and say as follows:-

1. That, I am the Officer on Special Duty (OSD), West Bengal Pollution Control Board and I am well acquainted with the facts and circumstances of the instant Original Application.
2. That, the statements made in paragraph 1 of this affidavit is true to my knowledge and belief.
3. That, the statements made in paragraphs 2 to 8 of this affidavit are my information derived from the records available in the office of the State Board which I verily believe to be true and the rest are my respectful submission before this Hon'ble Tribunal.

D. Banerjee
Identified by me
Advocate
WBPCB

Subrata Ghosh
DEPONENT

S. Chaudhuri
S. CHAUDHURI
* NOTARY *
GOVT. OF INDIA
Regd. No.-6584/08
Bidhannagar Court
Dist.-North 24 Pgs

06 FEB 2024

28/01/24

10



LIFE
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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

R-1

Memo No.

-PCB/How-15(10)-2022

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. Priya India (hereinafter referred to as the unit) located at **Sankrail Industrial Park, P.O.-Dhulagori, P.S.-Sankrail, Dist.-Howrah, Pin-711302** is engaged in hot dip galvanizing/zinc anodizing of MS materials.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) on 23.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has obtained Consent to Establish from the State Board on 23.11.2022. They have not obtained Consent to Operate from the State Board. The unit is operating without obtaining Consent to Operate from the State Board.
- The unit has 4 nos. pickling tanks, 2 nos. zinc bath and 2 nos. zinc melting furnace and drier. Pickling tanks are provided with side suction facility of fumes and zinc baths are provided with lip hood. Both are connected to a common scrubber followed by ID fan and stack of height 25m from G.L.
- Zinc melting furnace and drier are provided with a common stack of height 30m from G.L. Electroplating baths and acid pickling baths are provided with a common stack of height 25m from G.L.
- The unit has installed 3 nos. zinc anodizing vat.
- During inspection the unit was in operation, but the air pollution control system was not in operation properly resulting in huge fugitive emission at the plant area.
- The unit has not installed any effluent treatment plant (ETP). An effluent sample was collected from final outlet of the unit and analysis report shows non-compliance which are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
23.09.2023	Final outlet of the unit	pH	<4.0	5.5-9.0
		Iron	1908.0	3
		Zinc	8.26	5
		TSS	280.0	100
		COD	326.70	250
		BOD	148.14	30
		Total Chromium	4.16	2

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned gross violation of environmental norms. The proprietor of the unit appeared in the hearing and submitted that the unit was operating on trial basis. He also submitted that installation of effluent treatment plant is going on and they would obtain Consent to Operate from the State Board at the earliest.

NOW THEREFORE, considering the violation of environmental norms as observed during inspection by the Board official, **M/s. Priya India** located at Sankrail Industrial Park, P.O.-Dhulagori, P.S.-Sankrail, Dist.-Howrah, Pin-711302 is hereby closed by the State Board with immediate effect.



The closure order will take immediate effect and the Officer-in-Charge, Sankrail Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1816 (7) -PCB/How-15(10)-2022

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Priya India, Sankrail Industrial Park, P.O.-Dhulagori, P.S.- Sankrail, Dist.-Howrah, Pin-711302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Sankrail Police Station, NH-6, Dhulagarh, P.O.- Sankrail, Sankrail, Dist.-Howrah, Pin-711313
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell

Sml
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

12



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/How/11(06)2022

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. **Banchak Industries** (hereinafter referred to as the unit) located at **Jalan Industrial Complex, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711411** is engaged in zinc anodizing of MS angles, channels, box & flats etc.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 21.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has installed 1 no. zinc anodizing vat and 1 no. acid pickling vat which are attached to a stack without any air pollution control device (APCD).
- The unit has no effluent treatment plant (ETP) for treatment of process effluent. Effluent sample was collected from final outlet of the unit and the unit has failed to meet the effluent discharge norms. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
21.09.2023	Final outlet of the unit	pH	<4.0	5.5-9.0
		TSS	114.0	100
		Iron	736.0	3
		Zinc	55.90	5

AND WHEREAS, the unit has obtained Consent to Establish from the State Board on 22.07.2022. They have not obtained Consent to Operate from the State Board and the unit has started its production activity without obtaining Consent to Operate from the State Board and without installing any pollution control system.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The proprietor of the unit appeared in the hearing and submitted that they have not yet started in full fledged operation, only fabrication activity is being carried out and claimed that anodizing activity has been totally stopped.

NOW THEREFORE, considering the violation of environmental norms as observed during inspection by the Board official, M/s. **Banchak Industries** located at **Jalan Industrial Complex, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711411** is hereby **closed** by the State Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Sankrail Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Sankrail Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

13



The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the industry and also visit the industry involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1817(7) -PCB/How/11(06)2022

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Banchak Industries located at Jalan Industrial Complex, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin- 711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-Charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Sankrail Police Station, NH-6, Dhulagarh, P.O.- Sankrail, Sankrail, Dist.-Howrah, Pin-711313
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file
14. Guard file of O & E Cell

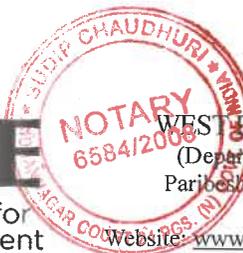
[Signature]
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

18/01/24

14



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/How/14-2014

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. A.R. Galvanising Works (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Baniarapara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in hot dip galvanizing of MS materials.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the Board official on 20.09.2023. During inspection the unit was found in operation and the following observations were made by the inspecting official during inspection:

- The unit has 4 nos. pickling tanks which are not provided with any fume collection system (it was informed that chemical is used to prevent acid fume generation). Zinc melting furnace and zinc bath are provided with a common air pollution control device (APCD) comprising of fume collection hood, water scrubber and stack of height 18m from G.L.
- Fugitive emission was noticed during inspection as APCD of the unit were not in operation properly.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical mixing tank (flash mixer), settling tank, collection sump, MGF, ACF and discharge to Jalan complex drain via premises drain. During inspection ETP of the unit was found in defunct condition. Effluent sample was collected from the final discharge point of the unit and the unit has failed to meet the effluent discharge norms. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
20.09.2023	Final discharge point of the unit	pH	<4	5.5 to 9.0
		TSS	998.0	100
		BOD	1780.07	30
		COD	28710.0	250
		Iron	53360.0	3
		Zinc	715.0	5
		Total Chromium	9.27	2

- No ETP sludge was observed within the unit premises indicating that ETP is not being operated.

AND WHEREAS, previously, the State Board issued a Direction vide Memo No. 315-PCB/HOW/14-2014 dated 11/04/2023 to the industry along with imposition of a penalty amounting to Rs. 50,000/- due to non-compliance of environmental standard as observed during inspection by the Board official. The unit submitted the penalty amount.

AND WHEREAS, last Consent to Operate of the unit expired on 31.03.2019. The unit has applied for renewal of CTO along with fees valid upto 31.03.2024. The Hazardous Waste Authorization of the unit is valid upto 29.02.2024.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representative on behalf of the unit appeared in the hearing, but he could not submit any proper explanation to the gross non-compliance of environmental norms.

15



NOW THEREFORE, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. A.R. Galvanising Works** located at Jalan Industrial Complex, Baniarapara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1815 (7) -PCB/How/14-2014

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. A.R. Galvanising Works, Jalan Industrial Complex, Baniarapara, P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell

Sudip Chaudhuri
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

8/01/24



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WEST BENGAL POLLUTION CONTROL BOARD
Department of Environment, Government of West Bengal
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/How/251-2010

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. Barsha G.I. Concern (hereinafter referred to as the unit) located at N.H-6, Vill.- Biprannapara, P.O.- Begri, P.S.- Domjur, Dist.-Howrah, Pin-711411 is engaged in production of various galvanized items.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 22.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has a zinc bath which is provided with fume collection hood and connected to scrubber and stack 15 m from G.L. Zinc melting furnace is also connected to above stack and pickling tanks are provided with separate suction hood and connected to above scrubber and stack.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical dosing/mixing cum settling tank and discharge to panchayat drain. SDB exists for storage of ETP sludge.
- During inspection ETP was in operation. Effluent sample was collected from final outlet of ETP leading to premises drain and the unit has failed to meet the effluent discharge norms. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
22.09.2023	Final outlet of ETP	pH	<4	5.5 to 9.0
		TSS	162.0	100
		Iron	537.50	3
		Zinc	1000.0	5
		Ammoniacal Nitrogen	268.32	50

- No ETP sludge was observed in sludge drying beds.

AND WHEREAS, the Consent to Operate of the unit is valid upto 31/10/2026 and the Hazardous Waste Authorization of the unit is valid upto 30/11/2027.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The General Manager on behalf of the unit appeared in the hearing and submitted that due to heavy rainfall during inspection by the Board official, significant overflow of the main drain was occurred and the treated effluent might have contaminated and effluent analysis report was found to be non-compliance. He stated that they have sent ETP sludge to CHWTSDF in the year 2021 and 2022 for disposal.

NOW THEREFORE, considering the violation of environmental norms as observed during inspection by the Board official, **M/s. Barsha G.I. Concern** located at N.H-6, Vill.- Biprannapara, P.O.- Begri, P.S.- Domjur, Dist.-Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect.

17



The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1812(7) -PCB/How/251-2010

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Barsha G.I. Concern, N.H-6, Vill. - Biprannapara, P.O.-Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell

RML
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

12/01/24

18



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)

Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhanagar

Kolkata – 700 106, Ph. No.: 2202-3097/3096

Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/50-2016

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. Zinc Craft (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Baniara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in hot dip galvanizing of electrical hardware.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the Board official on 21.09.2023. During inspection the unit was found in operation and the following observations were made by the inspecting official during inspection:

- The unit has 4 nos. pickling tanks which are provided with side suction facility of fumes and 2 nos. zinc bath are provided with lip hood. Both are connected to a common scrubber followed by ID fan and stack of height 18m from G.L. 2 nos. zinc melting furnace are provided with a stack of height 15m from G.L.
- Huge fugitive emission was noticed because all APCD of the unit were in defunct condition.
- The unit has no effluent treatment plant (ETP) for treatment of process effluent. Effluent sample was collected from final outlet of the unit and the unit has failed to meet the effluent discharge norms. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
21.09.2023	Final outlet of the unit	TSS	172.0	100
		Zinc	6.35	5
		Iron	14.06	3
		Total Chromium	13.02	2

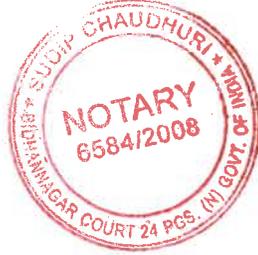
AND WHEREAS, the Consent to Operate of the unit was valid upto 30/11/2023 and the Hazardous Waste Authorization of the unit is valid upto 31.03.2028.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The proprietor of the unit appeared in the hearing and submitted that they have a conventional ETP and after conducting the inspection by the Board official they have installed a filter in the ETP.

NOW THEREFORE, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. Zinc Craft** located at Jalan Industrial Complex, Baniara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

19



This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1814 (7) -PCB/HOW/50-2016

Date: 08 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. Zinc Craft, Jalan Industrial Complex, Baniara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell

Sudip Chaudhuri
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/How/253-2007

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. Ramkrishna Galvanizing Works (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in the production of galvanized nuts /bolts/washers.

AND WHEREAS, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 13.07.2023. The unit was found in operation during inspection and the following observations were made by the inspecting official:

- The unit has 1 no. F.O. fired zinc melting furnace, 1X3.5 MT zinc bath and 5 nos. pickling tanks. The pickling tanks are provided with an air pollution control device (APCD) comprising of fume collection hoods, scrubber and a stack of height about 27m from G.L. The zinc bath is provided with fume collection hood and connected to the said APCD. The zinc melting furnace is connected to a stack of height about 15m from G.L.
- Production activity was going on during inspection and considerable fugitive emission was noticed due to operation of the zinc bath.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical dosing tank, PST, holding tank, MFG, ACF and discharge to Panchayat drain via premises drain. Sludge from PST is transferred to SDB (2 nos.) having leachate redirection arrangement.
- During inspection the ETP was not in operation. The unit was discharging untreated effluent generated from pickling, rinsing and passivation process into drain before adjacent outside complex drain. Effluent sample was collected from the outlet of the unit and analysis report shows gross non-compliance of environmental norms. The unit also previously failed to meet the effluent discharge norms during inspection on 19.01.2022. The details are given below:

Date of sampling	Sampling point	Parameter	Result obtained (mg/l)	Permissible limit (mg/l)
13.07.2023	Final discharge point of the unit	TSS	108.00	100
		Zinc	27.42	5
		Iron	36.59	3

AND WHEREAS, during earlier inspection on 19.01.2022 it was observed that quenching water is being directly discharged without treatment and the sludge drying bed was seen to be overflowing. Effluent sample was collected from Quenching tank outlet and the unit also failed to meet the effluent discharge norms in respect of **Zinc (Zinc-29.6 mg/l)** against the permissible limit of 5 mg/l).

AND WHEREAS, the Consent to Operate of the unit was valid upto 31/12/2023. The Hazardous Waste Authorization of the unit is valid upto 31/12/2027.

AND WHEREAS, it is to be mentioned that a case is pending with the Hon'ble NGT in connection with O.A. No. 75/2023/EZ relating to Barjora/Sarenga canal. A complaint was also received from Shri Ankur Sharma, 13/3, Dr. P.K. Banerjee Road, Howrah-711 101 against the unit.

AND WHEREAS, the unit was called for a hearing on 10.10.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partners on behalf of the unit appeared in the hearing and submitted that they have an ETP for treatment of waste water and it operates in a batch process, it is not designed for continuous operation. They claimed that they discharge the effluent outside only after proper treatment.

AND WHEREAS, Shri Ankur Sharma, complainant was requested to remain present during the hearing. He was present in the hearing and alleged that the unit discharges untreated effluent into the pachayet drain outside the Jalan Industrial Complex, leading to Sarenga canal.

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NOW THEREFORE, considering the violation of environmental norms as observed during inspection by the Board official, **M/s. Ramkrishna Galvanizing Works** located at Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.- Howrah, Pin-711411 is hereby **closed** by the State Board with immediate effect.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1811(7) -PCB/How/253-2007

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Ramkrishna Galvanizing Works, Jalan Industrial Complex, Gate no. 1, Right Lane no. 3, P.O.- Biprannapara, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Shri Ankur Sharma, 13/3, Dr. P.K. Banerjee Road, Howrah-711 101
13. Technical Cell, WBPCB for updating the website
14. Environment Officer- Communication, WBPCB – for circulation through float file.
15. Guard file of O & E Cell

Sudip Chaudhuri
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

22/07/24



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/04-2014

Date: /01/2024

CLOSURE ORDER

WHEREAS, M/s. New Bharat Industries (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Gate no. 3, Right Lane no.-7, P.O.- Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411** is engaged in hot dip galvanizing of MS materials.

AND WHEREAS, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 13.07.2023. The unit was found in operation during inspection and the following observations were made by the inspecting official during inspection:

- The unit has 2 nos. pickling tanks, 1X4 MT zinc bath, 1 no. LDO fired zinc melting furnace and 1 no. coal fired dryer. Pickling tanks are provided with side collection arrangement of fumes and Zn-bath & dryer are provided with dedicated fume collection hoods and all are connected to a common air pollution control system comprising of a scrubber and stack of height 18m from G.L. The zinc melting furnace is connected to a stack of height 18m from G.L.
- Huge fugitive emission was observed within the plant as overhead suction hood of Zn-bath was not working properly and also no control device attached to overhead the washing section after galvanizing.
- The unit has an effluent treatment plant (ETP) comprising of the collection tank, chemical mixing tank, settling tank, DMF, ACF and discharge to panchayat drain via premises drain.
- Sludge from the settling tank is stored in SDB (02 nos.) having leachate redirection arrangement.
- ETP of the unit was not in operation during inspection. The unit was discharging untreated effluent generated from pickling, rinsing and passivation process into drain before adjacent outside complex drain. Effluent sample was collected from outlet of the unit and analysis report shows grossly non-compliance. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
13.07.2023	Final discharge point of the unit	pH	<4.0	6.5-8.5
		Iron	1345.0	3
		COD	285.27	250
		Zinc	6.79	5

- No ETP sludge was observed within the unit premises.

AND WHEREAS, the Consent to Operate of the unit was valid upto 30.11.2023. The Hazardous Waste Authorization of the unit is valid upto 30.09.2026.

AND WHEREAS, the unit was called for a hearing on 26.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and submitted that presently the unit is under closure and necessary work for rectification/modification of the pollution abatement system is going on. She also submitted that they have applied online for renewal of Consent to Operate. She confirmed that they have sent the ETP sludge to CHWTSDF on 16.09.2023 and accordingly Manifest has been submitted to the State Board on 22.09.2023.

NOW THEREFORE, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. New Bharat Industries** located at **Jalan Industrial Complex, Gate no. 3, Right Lane no.-7, P.O.- Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411** is hereby **closed** by the State Board with immediate effect.

-23-



After completion of rectification/modification of pollution control system, the unit shall approach the State Board for suspension of closure order.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Domjur Police Station in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)**

West Bengal Pollution Control Board

Memo No. 1860(7) -PCB/HOW/04-2014

Date: 15/01/2024

Copy forwarded for information and necessary action to:

1. M/s. New Bharat Industries, Jalan Industrial Complex, Gate no. 3, Right Lane no.-7, P.O.- Begri, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Addl. Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Chief Engineer, Planning & EIM Cell, WBPCB
6. The Senior Law Officer, WBPCB
7. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
8. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
9. T.A. to the Member Secretary, WBPCB
10. P.A. to the Chairman, WBPCB
11. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
12. Technical Cell, WBPCB for updating the website
13. Environment Officer- Communication, WBPCB – for circulation through float file.
14. Guard file of O & E Cell

[Signature]

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

R-2

Memo No.

-PCB/HOW/22(02)-2005

Date: /01/2024

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. R J Tackles Pvt. Ltd. (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Viil.+P.O.-Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411** is engaged in production of fishing tackles equipment and carries out anodizing activity.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 21.09.2023. During inspection the unit was found in operation and the following observations were made by the inspecting official during inspection:

- The unit does not have any Effluent Treatment Plant (ETP). Untreated effluent is directly discharged outside plant premises to Jalan Complex drain via plant premises drain. During inspection effluent sample was collected from plant outlet drain of the unit and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
21.09.2023	Plant outlet	TSS	220.0	100
		Aluminium	66.79	5
		pH	4.75	5.5 to 9.0

AND WHEREAS, the unit has obtained Consent to Establish from the State Board on 31.03.2005. But the unit has not yet obtained Consent to Operate from the State Board. The unit is operating without obtaining Consent to Operate as well as without obtaining Hazardous Waste Authorization from the State Board.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representative on behalf of the unit appeared in the hearing and submitted that they have started their activity seventh months before.

NOW THEREFORE, considering the gross non-compliance of environmental norms as observed during inspection by the Board official, **M/s. R J Tackles Pvt. Ltd.** located at **Jalan Industrial Complex, Viil.+P.O.-Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411** is hereby closed by the State Board with immediate effect.

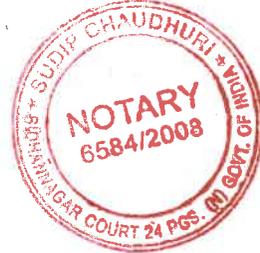
The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSSEDCL is requested to take necessary steps for disconnection of electricity of the above mentioned unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Domjur Police Station is directed to execute the closure order against the aforementioned industry and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

S.A

25



This direction has been issued to the Officer-in-Charge, Domjur Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1864 (8) -PCB/HOW/22(02)-2005

Date: 15 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. R J Tackles Pvt. Ltd., Jalan Industrial Complex, Vill.+P.O.-Biprannapara, P.S.-Domjur, Dist.-Howrah, Pin-711411
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Addl. Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Commissioner of Police, Howrah Police Commissionerate, 28 No., Nityadhan Mukherjee Road, Howrah, Pin-711101
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata – 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
9. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Domjur Police Station, Domjur Bazar, Howrah-Bargachia -Amta Road, Domjur, Dist.-Howrah, Pin-711405
13. Technical Cell, WBPCB for updating the website
14. Environment Officer- Communication, WBPCB – for circulation through float file.
15. Guard file of O & E Cell

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

15/01/24



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R-3

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/1020-06

Date: /01/2024

SHOW CAUSE NOTICE

WHEREAS, M/s. Rainbow Enterprises (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Baniarapara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in hot dip galvanizing of MS materials like rod, angle, channel, pipe and flat etc.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter shall be referred to as the State Board) official on 22.09.2023. During inspection the following observations were made by the inspecting official during inspection:

- The unit has 3 nos. pickling tanks which are provided with over hood suction facility of fumes. 1 no. zinc bath is provided with over hood suction facility and coal fired zinc melting furnace is provided with over hood suction facility. All are connected to a common scrubber followed by ID fan and stack of height 18m from G.L.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical mixing tank (flash mixer), settling tank, sludge drying, collection sump and discharge to Jalan complex drain via premises drain. During inspection the ETP was found in operation. Effluent sample was collected from the final discharge point (drain) of the unit and analysis report shows non-compliance. The details are given below:

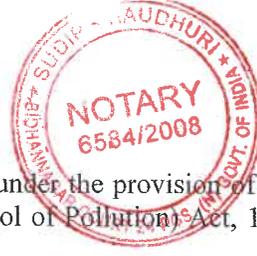
Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
22.09.2023	Final outlet of the unit	TSS	236.0	100
		Iron	34.0	3
		Zinc	15.30	5

AND WHEREAS, the Consent to Operate of the unit was valid upto 30.07.2024 and the Hazardous Waste Authorization of the unit is valid upto 30.06.2026.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representative on behalf of the unit appeared in the hearing and claimed that effluent sample was collected by the Board official during inspection from the outside drain. However, after inspection by the Board official, they have conducted effluent sampling by the Board's recognized laboratory and the analysis report was found within the permissible limit of effluent discharge. He stated that they have sent the ETP sludge to CHWTSDf, Haldia on 07.10.2023 for disposal.

NOW THEREFORE, considering the above, **M/s. Rainbow Enterprises** located at **Jalan Industrial Complex, Baniarapara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411** is hereby show caused and directed to explain why the State Board shall not initiate regulatory action against your unit for the non-compliance of environmental norms as recorded above. Your explanation in this regard along with the action taken report to mitigate above mentioned non-compliances shall reach to this office within 15 (fifteen) days from the date of issue of this show cause notice failing which the State Board shall have no other alternative but to take regulatory action under the provision of the Environmental Acts/Rules without further reference.

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This notice is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1847(2)-PCB/HOW/65-2016

Date: 09/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Rainbow Enterprises, Jalan Industrial Complex, Baniarapara P.O.- Begri, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
3. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
4. Guard file of O & E Cell

[Signature]
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

15/01/24



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Baribesha Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/1020-06

Date: /01/2024

SHOW CAUSE NOTICE

WHEREAS, M/s. Mahadev Fabrics (hereinafter referred to as the unit) located at **Sankrail Industrial Park, Jaladhulagori, P.O.-Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin-711302** is engaged in manufacturing of dyed Hosiery Fabrics.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter shall be referred to as the State Board) official on 20.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has a boiler and Thermic Fluid Heater (TFH) which are provided with a common air pollution control system comprising of cyclone separator and bag filter followed by stack of height 30m from G.L.
- The unit has installed 2 nos. effluent treatment plant (ETP) (one operated & one stand by) comprising of collection tank, chemical dosing/mixing tank (Lime+FeSO₄+PAC), PST, aeration tank, SST, MGF, ACF and discharge to panchayat drain.
- During inspection ETP of the unit was in operation. Effluent sample was collected from the ETP outlet and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
20.09.2023	ETP outlet of the unit	TSS	142.0	100
		BOD	64.85	30
		SAR	28.06	26

- ETP sludge is disposed of by the unit to CHWTSDF.

AND WHEREAS, the Consent to Operate of the unit is valid upto 31/07/2028 and the Hazardous Waste Authorization of the unit is valid upto 31/08/2026.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representatives on behalf of the unit appeared in the hearing and submitted that necessary upgradation/modification of ETP will be done in order to meet the effluent discharge norms.

NOW THEREFORE, considering the above, **M/s. Mahadev Fabrics** located at Sankrail Industrial Park, Jaladhulagori, P.O.-Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin-711302 is hereby show caused and directed to explain why the State Board shall not initiate regulatory action against your unit for the non-compliance of environmental norms as recorded above. Your explanation in this regard along with the action taken report to mitigate above mentioned non-compliances shall reach to this office within 15 (fifteen) days from the date of issue of this show cause notice failing which the State Board shall have no other alternative but to take regulatory action under the provision of the Environmental Acts/Rules without further reference.

29



This notice is issued in exercise of the powers conferred under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1846(2)-PCB/HOW/1020-06

Date: 09/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Mahadev Fabrics, Sankrail Industrial Park, Jaladhulagori, P.O.-Dhulagori, P.S.-Sankrail, Dist.- Howrah, Pin-711302
- ✓ 2. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
3. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
4. Guard file of O & E Cell

Paushali Mukherjee
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

12/01/24



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in



Memo No.

-PCB/HOW/09-2018

Date: /01/2024

DIRECTION

WHEREAS, M/s. New Super Galvanizing Works (hereinafter referred to as the unit) located at **NH-6, Jalan Industrial Complex, P.O.- Baniarapara, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in production of galvanized MS materials.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 22.09.2023. During inspection the following observations were made by the inspecting official during inspection:

- The unit has 1 no. pickling tank, 1 no. Zinc bath & 1 no. Zinc melting furnace which are provided with a common scrubber followed by a common stack of height 18m from G.L.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical dosing/mixing tank, settling tank, sand filter bed, TWT and discharge to Panchayet drain. During inspection ETP of the unit was in defunct condition. Effluent sample was collected from the final discharge point(drain) of the unit and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
22.09.2023	final discharge point(drain) of the unit	TSS	122.0	100
		BOD	69.95	30
		Iron	197.0	3
		Ammoniacal Nitrogen	54.60	50
		pH	4.40	5.5 to 9.0

AND WHEREAS, the Consent to Operate of the unit is valid upto 31.05.2028 and the Hazardous Waste Authorization of the unit is valid upto 31.01.2028.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representative on behalf of the unit appeared in the hearing and submitted that they would upgrade their ETP very soon.

NOW THEREFORE, considering the above, **M/s. New Super Galvanizing Works** located at **NH-6, Jalan Industrial Complex, P.O.-Baniarapara, P.S.-Domjur, Dist.-Howrah, Pin-711411** is hereby directed as follows:

1. **That,** the unit shall immediately undertake necessary rectification/modification of the effluent treatment plant so as to meet the environmental norms. An action taken report in this regard is to be submitted to the State Board accordingly.
2. **That,** the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.



3. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
4. **That**, the unit shall submit a penalty amounting to **Rs. 50,000/-** (Rupees fifty thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for failing to comply with the environmental norms as observed during inspection by the Board official.
5. **That**, the unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure order with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1863 (4) -PCB/HOW/09-2018

Date: 15/01/2024

Copy forwarded for information and necessary action to:

1. M/s. New Super Galvanizing Works, NH-6, Jalan Industrial Complex, P.O.- Baniarapara, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

[Signature]
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/82-2019

Date: /01/2024

DIRECTION

WHEREAS, M/s. Sun Galvanizing Works (hereinafter referred to as the unit) located at **Jalan Industrial Complex, Kolorah, P.S.- Domjur, Dist.- Howrah, Pin-711411** is engaged in hot dip galvanizing of MS materials like bar, angle, channel and flat etc.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 22.09.2023. During inspection the following observations were made by the inspecting official during inspection:

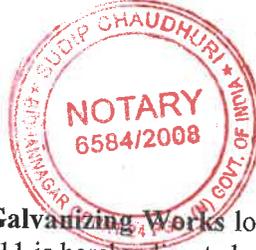
- The unit has 2 nos. pickling tanks which are provided with over hood suction facility of fumes. 1 no. hot fluxing tank is provided with overhead suction facility of fumes. 1 no. zinc bath is provided with overhead suction facility and 1 no. coal fired zinc melting furnace is provided with over hood suction facility. All are connected to a common wet scrubber followed by ID fan and stack of height 18m from G.L.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical mixing tank, settling tank, sludge drying and discharge to Jalan complex drain via premises drain. During inspection the ETP was found in defunct condition. Effluent sample was collected from the final discharge point of the unit and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
22.09.2023	Final discharge point of the unit	TSS	504.0	100
		Iron	21150.0	3
		Zinc	264.0	5
		Ammoniacal Nitrogen	205.14	50
		COD	2821.50	250
		BOD	1578.77	30
		pH	<4.00	6.5-8.5
		Total Chromium	11.99	2

AND WHEREAS, the Consent to Operate of the unit is valid upto 30.11.2024 and the Hazardous Waste Authorization of the unit is valid upto 31.01.2025.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The partner of the unit appeared in the hearing and claimed that they have installed an ETP to treat its process water and in support of his claim some photographs of ETP has been submitted during the course of hearing. He stated that they have sent the ETP sludge to CHWTSDF, Haldia for the first time on 07.10.2023. He requested for re-inspection of the unit within 3 months.

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NOW THEREFORE, considering the above, M/s. Sun Galvanizing Works located at Jalan Industrial Complex, Kolorah, P.S.- Domjur, Dist.- Howrah, Pin-711411 is hereby directed as follows:

1. **That**, the unit shall undertake necessary rectification/modification of the effluent treatment plant so as to meet the environmental norms.
2. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
3. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
4. **That**, the unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to conduct a fresh inspection of the unit to judge the efficacy of installed effluent treatment plant and send the report to the headquarter. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure order with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1862(4) -PCB/HOW/82-2019

Date: 15/01/2024

Copy forwarded for information and necessary action to:

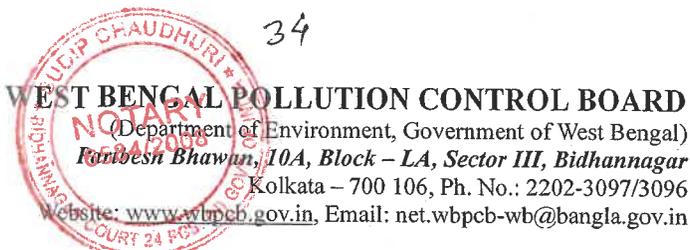
1. M/s. Sun Galvanizing Works, Jalan Industrial Complex, Kolorah, P.S.- Domjur, Dist.- Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

SM
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

23/01/24.



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Memo No.

-PCB/HOW/449-2005

Date: /01/2024

DIRECTION

WHEREAS, M/s. Skipper Ltd, (Unit BCTL) [hereinafter referred to as the industry] located at Jalan Industrial Complex, P.O.-Argori, P.S.-Sankrail, Dist.-Howrah, Pin-711411 is engaged in manufacturing of power distribution hardware and its hot dip galvanizing.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) official on 23.09.2023. During inspection the following observations were made by the inspecting official during inspection:

- The unit has 4 nos. pickling tanks which are provided with side collection of fumes and connected to air pollution control system comprising of a scrubber and stack of height 21m from G.L. Zn-bath is provided with lip-hoods and connected to scrubber & stack of height 21m from G.L. and Zn-melting furnace is connected to a stack of height 21m from G.L.
- The unit has installed effluent treatment plant (ETP) for treatment of process effluent comprising of collection tank, chemical dosing/mixing tank, filter press, Flocculator, Lamella clarifier, sludge storage tank, sand filter, collection pit and discharge to Jalan complex drain via premises drain.
- During inspection ETP was found in operation. Effluent sample was collected from final discharge point of the unit and the unit has failed to meet the effluent discharge norms. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (in mg/l except pH)	Permissible Standard (in mg/l except pH)
23.09.2023	Final discharge point of the unit	pH	4.21	5.5-9.0
		TSS	244.0	100
		COD	396.0	250
		BOD	182.02	30
		Iron	1880.0	3
		Zinc	149.0	5

- ETP sludge was observed in the sludge drying beds.

AND WHEREAS, the Consent to Operate of the unit is valid upto 29.02.2024 and the Hazardous Waste Authorization of the unit is valid upto 31.05.2024.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. Shri Yash Pal Jain, Executive Director submitted that effluent sample was not collected during inspection by the Board official from ETP outlet of the factory, it was collected from factory outlet point and such effluent might have contaminated with reverse flow of common drain of the complex. However, they are taking initiatives regarding upgradation/modification of the ETP to ensure reuse of treated effluent in the galvanizing process. He mentioned that they are in the process of installation of heavy metal treatment plant.

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NOW THEREFORE, considering the above, M/s. Skipper Ltd, (Unit BCTL) located at Jalan Industrial Complex, P.O.-Argori, P.S.-Sankrail, Dist.-Howrah, Pin-711411 is hereby directed as follows:

1. **That**, the unit shall undertake necessary upgradation/modification of the effluent treatment plant so as to meet the environmental norms.
2. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
3. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
4. **That**, the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 5,00,000/-** (Rupees five lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1818(4)) -PCB/HOW/449-2005

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. Skipper Ltd, (Unit BCTL), Jalan Industrial Complex, P.O.-Argori, P.S.-Sankrail, Dist.-Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB.
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

Sml
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

1/01/24

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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paritosh Bhattacharya, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/38-2010

Date: /01/2024

DIRECTION

WHEREAS, M/s. IAC Electricals Pvt Ltd. (hereinafter referred to as the unit) located at **Sankrail Industrial Park, Vill. & P.O.- Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin-711302** is engaged in manufacturing of overhead power transmission fittings item like conductors, insulator hardwares, earth wire, clamps etc.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 23.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has 1 no. LSHS fired aluminum melting furnace and 3 nos. LSHS fired pot furnaces which are provided with common cyclone separator and a stack of height 15m from G.L.
- The unit has changed electrically operated aluminum melting furnace to LSHS fired aluminum melting furnace without taking permission from the State Board.
- The unit has no effluent treatment plant for treatment of process effluent. Effluent sample was collected from final discharge point of the unit and the unit has failed to meet the effluent discharge norms. The results are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
23.09.2023	Final discharge point of the unit	TSS	158.0	100
		COD	1821.60	250
		BOD	425.02	30

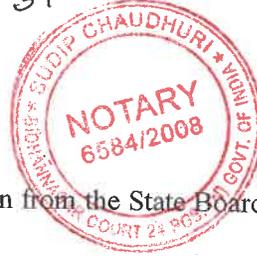
AND WHEREAS, the Consent to Operate of the unit is valid upto 30.06.2027.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the non-compliance of environmental norms as recorded above. The representatives on behalf of the unit appeared in the hearing and submitted that they are using adhesive (glue) and mixing with water and it may be source of high concentration of BOD. They claimed that no water is required for the manufacturing process of the unit, hence they have not installed any ETP. However, he assured that the unit is operating maintaining the environmental norms.

NOW THEREFORE, considering the above, **M/s. IAC Electricals Pvt Ltd.** located at **Sankrail Industrial Park, Vill. & P.O.- Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin-711302** is hereby directed as follows:-

1. **That,** the unit shall not discharge any effluent without prior treatment outside the plant premises under any circumstances.
2. **That,** the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.

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3. **That**, the unit shall take necessary permission from the State Board for using LSHS as fuel for aluminum melting furnace.
4. **That**, the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1820(4) -PCB/HOW/38-2010

Date: 08 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. IAC Electricals Pvt Ltd., Sankrail Industrial Park, Vill. & P.O.- Dhulagori, P.S.- Sankrail, Dist.- Howrah, Pin-711302
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/318-98

Date: /01/2024

DIRECTION

WHEREAS, M/s. Jindal India Ltd (Unit-3) [hereinafter referred to as the industry] located at N.H-6, Jangalpur, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711302 is engaged in production of MS Pipe, Aluminium foil and sheet, coated and laminated CR/GP/GC sheet and coil.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 25.09.2023. During inspection the unit was found in operation and the following observations were made by the inspecting official during inspection:

- The unit has 1X6 MT/hr. and 2X3 MT/hr. coal-fired boilers which are provided with common air pollution control system comprising of MDC, bag filter and stack of height 30m from G.L. The unit has also 1X6 MT/hr. oil-fired boiler which is provided with a separate stack of height 30m from G.L.
- Pickling tank is provided with fume extractor, scrubber & stack of height 20m from G.L. Acid recovery plant is provided with scrubber & stack of height 33m from G.L.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical (lime) dosing tank 1, chemical (polyelectrolyte) dosing tank 2, Lamella clarifier (double compartment), pH adjustment tank, partly recycled and partly discharge to outside drain via premises drain.
- During inspection the ETP was in operation and effluent sample was collected from final outlet of ETP leading to panchayet drain via premises drain and the analysis report shows non-compliance. The results are given below:

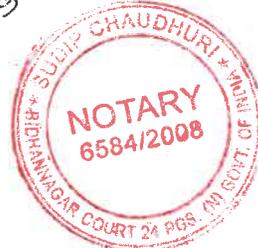
Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
25.09.2023	Final outlet of ETP	TSS	1220.0	100
		COD	509.81	250
		BOD	111.02	30
		Iron	725.0	3

- ETP sludge was not observed in sludge drying beds.

AND WHEREAS, the Consent to Operate of the unit was valid upto 30/11/2023 and the Hazardous Waste Authorization of the unit is valid upto 31/12/2025.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director of the unit appeared in the hearing and submitted that this is a first instance on their part towards failure of compliance of effluent discharge norms. He mentioned that due to high intensity rainfall, the treated effluent might have been contaminated with rain water and effluent analysis report shows non-compliance. However, they have taken necessary steps in meeting the environmental norms. He also submitted that they have applied for renewal of Consent to Operate and also applied for Environmental Clearance for Rolling Mill. He stated that ETP sludge is being disposed of through CHWTSDF on a regular basis and Manifest has also been submitted to the State Board.

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NOW THEREFORE, considering the above, M/s. Jindal India Ltd (Unit-3) located at N.H-6, Jangalpur, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711302 is hereby directed as follows:

1. **That**, the unit shall undertake necessary upgradation/modification of the effluent treatment plant so as to meet the environmental norms.
2. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
3. **That**, the unit shall regularize the Environmental Clearance for its Rolling Mill.
4. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
5. **That**, the industry shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 10,00,000/-** (Rupees ten lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1824 (4) -PCB/HOW/318-98

Date: 08 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. Jindal India Ltd (Unit-3), N.H-6, Jangalpur, P.O.- Argori, P.S.- Sankrail, Dist.-Howrah, Pin-711302
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB.
9. Technical Cell, WBPCB for updating the website
10. Environment Officer-Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell


**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD

(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/33-2018

Date: /01/2024

DIRECTION

WHEREAS, M/s. M.P. Enterprises (hereinafter referred to as the industry) located at **Sankrail Industrial Park, P.O.- Dhulagori, P.S- Sankrail, Dist- Howrah- 711302** is engaged in hot dip galvanizing / zinc anodizing of MS angles, channels, bars & flats etc.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the Board official on 25.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has 3 nos. pickling tanks, 1 no. LSHS fired zinc melting oven, 1 no. zinc bath and 1 no. LSHS fired hot fluxing tank. Pickling tanks are provided with side suction facility of fumes and zinc bath is provided with lip hood. Both are connected to a common scrubber followed by ID fan and stack of height 24m from G.L.
- Zinc melting furnace and hot fluxing tank are provided with a common stack of height 24m from G.L.
- During inspection galvanizing section of the unit was not in operation, but anodizing section was found in operation.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, chemical dosing cum settling tank, sand & gravel filter bed and discharge to complex drain via premises drain.
- During inspection the ETP was found in defunct condition. The effluent sample was collected from final discharge point of the unit and analysis report shows non-compliance which are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
25.09.2023	Final discharge of the unit	Iron	7.10	3
		TSS	122	100

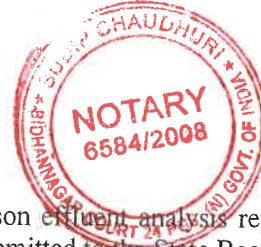
- No ETP sludge was observed within the premises of the unit indicating that ETP is not being operated.
- It is to be mentioned that as per Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016, the unit may store the hazardous and other waste for a period not extending ninety (90) days. As per available records, the unit has sent the ETP sludge to the CHWTSDf, Haldia on 24.03.2022.
- The unit has installed 2 nos. zinc anodizing vat without obtaining Consent to Establish and Consent to Operate from the State Board.

AND WHEREAS, the Consent to Operate of the unit was valid upto 31/03/2023. The unit has not yet applied for renewal of CTO. The Hazardous Waste Authorization of the unit is valid upto 29.02.2024.

AND WHEREAS, the State Board has earlier issued a direction to the unit vide Memo no 1086-PCB/HOW/33-2018 dated 07/11/2022 along with imposition of a Bank Guarantee (BG) of Rs. 2,00,000/- and a Penalty of Rs. 50,000/- due to non-compliance of environmental standard. Subsequently the unit has submitted the BG & EC amount. The BG is valid upto 29/02/2024.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The proprietor on behalf of the unit appeared in the hearing and submitted that they have applied for renewal of Consent to Operate with requisite fees. He claimed that during inspection the unit was not in operation, hence the ETP was also not in operation. He also

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claimed that effluent is collected from the vat and for that reason effluent analysis report has not met the effluent discharge norms. He informed that Manifest has been submitted to the State Board.

NOW THEREFORE, considering the above, **M/s. M.P. Enterprises** located at Sankrail Industrial Park, P.O.- Dhulagori, P.S- Sankrail, Dist- Howrah- 711302 is hereby directed as follows:

1. **That**, the unit shall undertake necessary rectification/modification of the effluent treatment plant so as to meet the environmental norms.
2. **That**, the unit shall not discharge any untreated effluent outside the plant premises under any circumstances.
3. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
4. **That**, the unit shall immediately obtain Consent to Establish and Consent to Operate from the State Board for newly installed 2 nos. zinc anodizing vat.
5. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
6. **That**, the **Bank Guarantee** of Rs. **2,00,000/-** (Rupees two lakhs) which is lying with the State Board **stands forfeited** for failing to comply with the environmental norms as observed during inspection by the Board official.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to conduct a fresh inspection of the unit to verify the compliance of environmental norms. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the industry including issuance of closure order with disconnection of electricity.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1813 (4) -PCB/HOW/33-2018

Date: 08 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. M.P. Enterprises, Sankrail Industrial Park, P.O.-Dhulagori, P.S- Sankrail, Dist- Howrah- 711302
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB.
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

[Signature]
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhannagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/605/2000

Date: /01/2024

DIRECTION

WHEREAS, M/s. Unique Galvanizing Works (hereinafter referred to as the industry) located at NH-6, Jalan Industrial Complex, P.O.-Baniarapara, P.S.-Domjur, Dist.- Howrah, Pin-711411 is engaged in production of galvanised MS materials.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of C.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 21.09.2023. During inspection the following observations were made by the inspecting official during inspection:

- The unit has 2 nos. Galvanizing baths which are connected to separate suction hood followed by water scrubber, ID fan and a stack of height 15m and 12m (approx.) from G.L. respectively. 1 no. Zn melting furnace is connected to a stack of height 8m (approx.) from G.L. and other is connected to common stack of galvanizing bath of height 12m (approx.) from G.L. The unit has 1 no. acid pickling bath which is provided with suction hood, scrubber followed by a small stack.
- The unit has an effluent treatment plant (ETP) comprising of collection pit, settling tank, mixing tank (caustic & polyelectrolyte solution mixing), settling tank, sand gravels filter bed and discharge to panchayet drain. During inspection ETP of the unit was in operation and effluent sample was collected from ETP outlet and analysis report shows non-compliance. The details are given below:

Date of Sampling	Sample collected from	Parameter	Result obtained (mg/l)	Permissible Standard (mg/l)
21.09.2023	Final outlet of ETP	TSS	186.0	100
		COD	631.02	250
		Ammoniacal Nitrogen	577.20	50

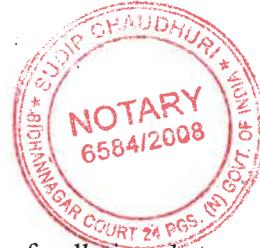
AND WHEREAS, the Consent to Operate of the unit is valid upto 31.10.2026 and the Hazardous Waste Authorization of the unit is valid upto 31.03.2025.

AND WHEREAS, the unit was called for a hearing on 12.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The representative on behalf of the unit appeared in the hearing and submitted that they would upgrade their ETP very soon.

NOW THEREFORE, considering the above, **M/s. Unique Galvanizing Works** located at NH-6, Jalan Industrial Complex, P.O.-Baniarapara, P.S.-Domjur, Dist.- Howrah, Pin-711411 is hereby directed as follows:

- That,** the unit shall undertake necessary rectification/modification of the effluent treatment plant so as to meet the environmental norms. An action taken report in this regard is to be submitted to the State Board accordingly.

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2. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
3. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
4. **That**, the unit shall submit a penalty amounting to **Rs. 50,000/-** (Rupees fifty thousand) only within ten (10) days from the date of issuance of this direction, by Demand Draft in favour of **WEST BENGAL POLLUTION CONTROL BOARD** payable at Kolkata for failing to comply with the environmental norms as observed during inspection by the Board official.
5. **That**, the unit shall execute a **Bank Guarantee (BG)** (proforma enclosed) of **Rs. 2,00,000/-** (Rupees two lakhs) only valid for twelve (12) months within fifteen [15] days from the date of issuance of this direction in favour of the **WEST BENGAL POLLUTION CONTROL BOARD (Union Bank of India IFSC Code UBIN0906638)** as an assurance to comply with the Board's directions as well as environmental norms.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit including issuance of closure order with disconnection of electricity, forfeiture of BG etc. without further reference.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1861 (4) -PCB/HOW/605/2000

Date: 15 /01/2024

Copy forwarded for information and necessary action to:

1. M/s. Unique Galvanizing Works, NH-6, Jalan Industrial Complex, P.O.-Baniarapara, P.S.-Domjur, Dist.- Howrah, Pin-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

[Signature]
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block – LA, Sector III, Bidhanagar
Kolkata – 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/71-2010

Date: /01/2024

DIRECTION

WHEREAS, M/s. **KCCL Zipall India Pvt Ltd.** (hereinafter referred to as the unit) located at **Bhagabatipur, P.O.-Chaturbhujkati, P.S.-Sankrail, Dist.-Howrah, Pin-711302** is engaged in manufacturing of zippers, sliders and finished zippers for which dyeing/bleaching activity is carried out on polyester/cotton yarns/threads.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 20.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has 1 no. HSD fired boiler which is provided with a stack of height 15m from G.L.
- The unit has installed an effluent treatment plant (ETP) comprising of collection tank, chemical dosing/mixing tank, PST, aeration tank, SST, MGF, ACF and discharge to Panchayat drain.
- During inspection ETP of the unit was in operation. Effluent sample was collected from ETP outlet and analysis report shows non-compliance in respect of **Ammoniacal Nitrogen (Ammoniacal Nitrogen - 77.14 mg/l)** against the permissible limit of 50 mg/l).
- ETP sludge is disposed to CHWTSDF.

AND WHEREAS, the Consent to Operate of the unit expired on 31/03/2023. The unit has applied for renewal of CTO. The Hazardous Waste Authorization of the unit is valid upto 30/06/2028.

AND WHEREAS, previously, the State Board issued a direction to the unit vide Memo No. 230-hw-co-s/10/0043 dated 20.03.2023 along with imposition of a Bank Guarantee (BG) of Rs. 2,00,000/- and a penalty amounting to Rs. 50,000/-. The unit submitted the penalty amount. But they have not submitted the BG amount, instead of they have given a prayer for waiving of the said BG.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. The Director on behalf of the unit appeared in the hearing and submitted that they have applied for renewal of Consent to Operate with requisite fees. He also submitted that dyeing process in polyester zipper has been reduced substantially as they have converted a substantial quantity of production process from raw zipper production to direct production from pre-dyed inputs. However, they have undertaken necessary modification of the ETP so as to meet the environmental norms. He mentioned that they had submitted a prayer for waiving of Bank Guarantee amounting to Rs. 2,00,000/-.

AND WHEREAS, the Technical Committee is of the opinion that previous Bank Guarantee of Rs. 2,00,000/- as was imposed upon the unit vide order dated 20.03.2023 may be waived as the unit has taken adequate steps in meeting the effluent discharge norms as comparison of the earlier situation.

NOW THEREFORE, considering the above, **M/s. KCCL Zipall India Pvt Ltd.** located at **Bhagabatipur, P.O.-Chaturbhujkati, P.S.-Sankrail, Dist.-Howrah, Pin-711302** is hereby directed as follows:-

1. **That**, the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.

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2. **That**, the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.
3. **That**, the Bank Guarantee of Rs. 2,00,000/- which was earlier imposed by the State Board through an Order vide Memo No. 230-hw-co-s/10/0043 dated 20.03.2023 is waived, as prayed by the unit.

The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made there under after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**

Memo No. 1819 (4) -PCB/HOW/71-2010

Date: 08/01/2024

Copy forwarded for information and necessary action to:

1. M/s. KCCL Zipall India Pvt Ltd., Bhagabatipur, P.O.-Chaturbhujkati, P.S.-Sankrail, Dist.-Howrah, Pin-711302
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. The FAM, WBPCB
7. T.A. to the Member Secretary, WBPCB
8. P.A. to the Chairman, WBPCB
9. Technical Cell, WBPCB for updating the website
10. Environment Officer- Communication, WBPCB – for circulation through float file
11. Guard file of O & E Cell

[Signature]
**Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board**



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WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HOW/241-2011

Date: /01/2024

DIRECTION

WHEREAS, M/s. ASBESCO (India) Pvt. Ltd. (Unit-II) [hereinafter referred to as the unit] located at **Jalan Industrial Complex, Vill.- Sankaridaha, P.O.- Baniara, P.S.- Domjur, Dist.-Howrah, Pin-711411** is engaged in manufacturing of power distribution hardware and hot dip galvanizing.

AND WHEREAS, in compliance of the Order of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in the matter of O.A. No. 75/2023/EZ relating to Barjora/Sarenga Canal, the unit was inspected by the **West Bengal Pollution Control Board** (hereinafter referred to as the State Board) official on 21.09.2023. The following observations were made by the inspecting official during inspection:

- The unit has 5 nos. pickling tanks which are provided with side suction facility and a common stack of height 15m from G.L. Zinc bath is provided with water scrubber and stack of height 30m from G.L. and zinc melting furnace is provided with a stack of height 30m from G.L.
- The unit was in operation along with its air pollution control system and no visible stack emission as well as fugitive emission was noticed during inspection.
- The unit has an effluent treatment plant (ETP) comprising of collection tank, flash mixing (lime/alum/poly electrolyte), dosing, settling tank and discharge to complex drain via premises drain. During inspection the ETP was in operation. Effluent sample was collected from ETP outlet and the unit has failed to meet the effluent discharge norms in respect of **pH (pH->10.0)**.
- ETP sludge was observed in sludge drying beds for finally disposed to CHWTSDF, Haldia.

AND WHEREAS, the Consent to Operate of the unit is valid upto 30/11/2027 and the Hazardous Waste Authorization of the unit is valid upto 31.01.2024.

AND WHEREAS, the unit was called for a hearing on 05.12.2023 at the Head office of the Board for the above mentioned non-compliance of environmental norms. Shri Sujit Kanti Biswas, Sr. Manager on behalf of the unit appeared in the hearing and submitted that they would check pH level in effluent using pH meter before discharge into outside drain. He stated that they have sent ETP sludge to CHWTSDF, Haldia on 18.03.2023 for disposal and Manifest has also been submitted to the State Board. He mentioned that M/s. West Bengal Waste Management Ltd. is not interested to lift meagre quantity of ETP sludge.

NOW THEREFORE, considering the above, **M/s. ASBESCO (India) Pvt. Ltd. (Unit-II)** located at **Jalan Industrial Complex, Vill- Sankaridaha, P.O. Baniara, P.S. Domjur, Howrah-711411** is hereby directed as follows:-

1. **That,** the unit shall always operate with efficient functioning of pollution abatement system for compliance of environmental norms.
2. **That,** the unit shall install online continuous effluent monitoring system at the ETP outlet at the earliest so as to see the effluent analysis data in real time by the State Board official. An action taken report is to be submitted to the State Board accordingly.

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The Environmental Engineer & In-charge, Howrah Regional Office of the State Board is requested to keep a strict vigil on the unit. If the unit is again found to be non-complying with the Board's direction, the Board will take strict regulatory action against the unit.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder.

By Order,

Sd/-
Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

Memo No. 1801(4) -PCB/HOW/241-2011

Date: 03/01/2024

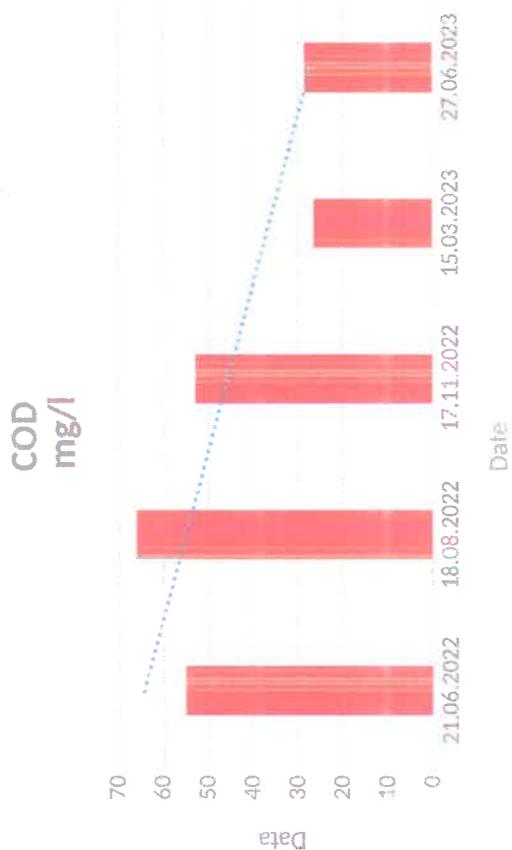
Copy forwarded for information and necessary action to:

1. M/s. ASBESCO (India) Pvt. Ltd. (Unit-II), Jalan Industrial Complex, Vill-Sankaridaha, P.O. Baniara, P.S. Domjur, Howrah-711411
2. The Chief Engineer, Planning & EIM Cell, WBPCB
3. The Senior Law Officer, WBPCB
- ✓ 4. Smt. Paushali Mukherjee (Pahari), Sr. Law Officer, WBPCB
5. The Environmental Engineer & In-charge, Howrah Regional Office, WBPCB
6. T.A. to the Member Secretary, WBPCB
7. P.A. to the Chairman, WBPCB.
8. Technical Cell, WBPCB for updating the website
9. Environment Officer- Communication, WBPCB – for circulation through float file
10. Guard file of O & E Cell

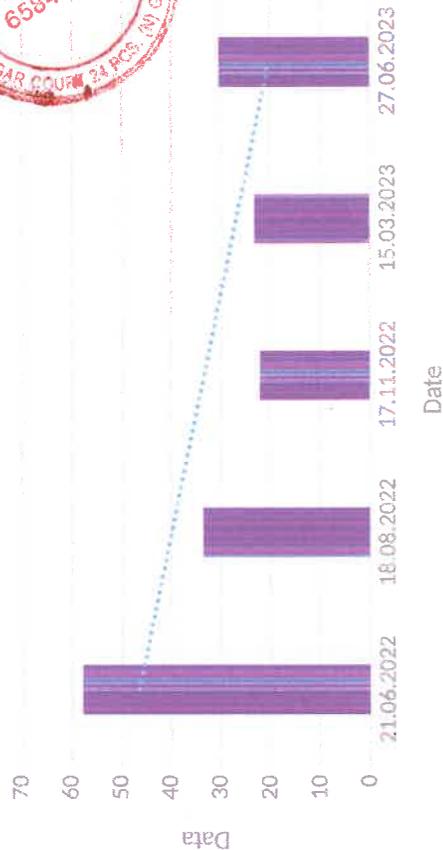

Officer-on-Special Duty
(Operation & Execution)
West Bengal Pollution Control Board

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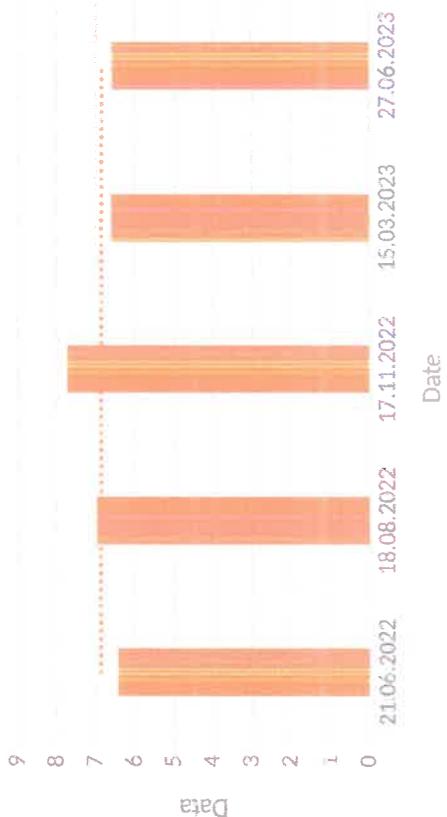
R-5



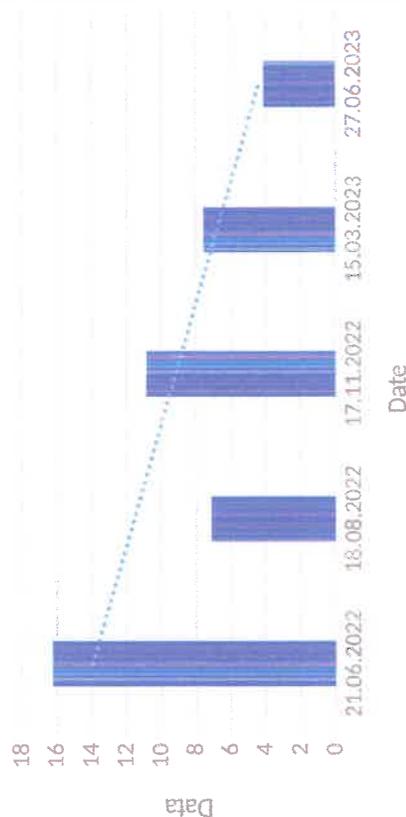
Sulphate mg/l



pH



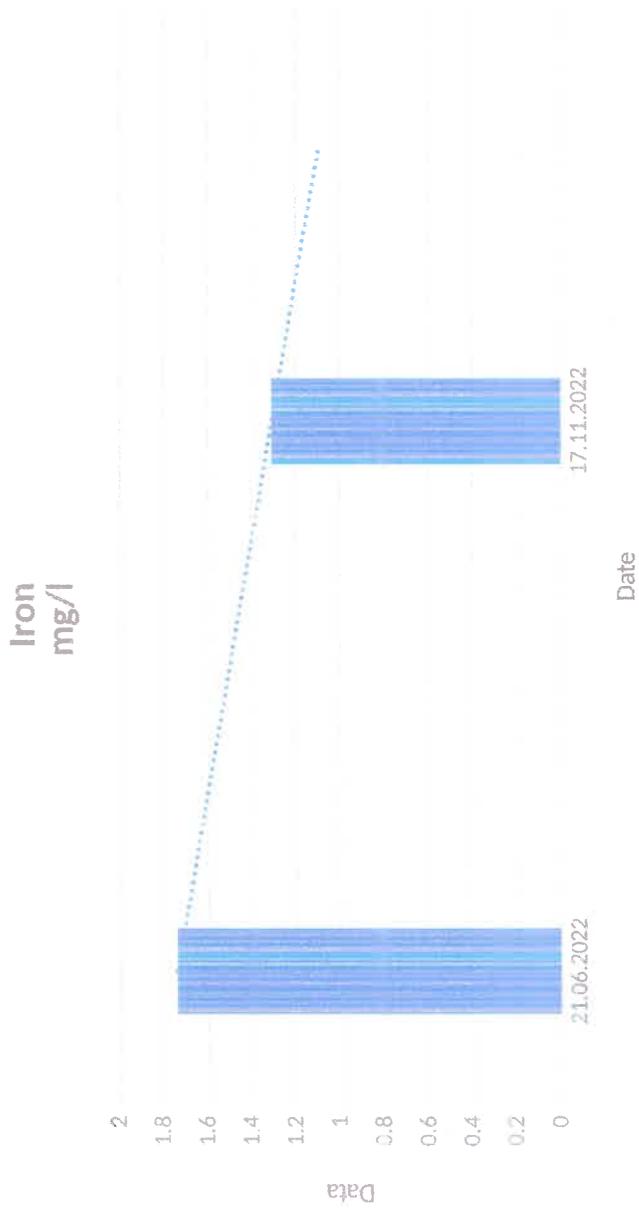
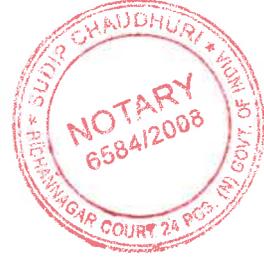
BOD mg/l



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BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO. 75/2023/EZ

ANKUR SHARMA

.....APPLICANT(S)

VERSUS

THE STATE OF WEST BENGAL & ORS.

.....RESPONDENT(S)

AFFIDAVIT FILED BY THE WEST BENGAL
POLLUTION CONTROL BOARD.



DIPANJAN GHOSH
ADVOCATE
HIGH COURT AT CALCUTTA